

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos.9-12 in
Civil Appeal No.7303-7306/2000

COMMNR. OF CUSTOMS, NEW DELHI

Appellant (s)

VERSUS

M/S. PARASRAMPURIA SYNTHETICS LTD.

Respondent (s)

(For directions)

Date : 14/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Appellant (s) Mr. K.N. Raval, ASG
Mr. K. Swami, Adv.
Mr. B. Krishna Prasad,Adv.

For Respondent (s) Mr. Ashok H. Desai, Sr.Adv.
Mr. V. Lakshmikumaran, Adv.
Mr. V. Balachandran,Adv.

UPON hearing counsel the Court made the following
O R D E R

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We are unable to entertain these petitions since the same, in our view, amounts to a review of the order. Instead of filing a review, the applicant has chosen to file applications for directions. These applications, are, therefore, dismissed. This order of dismissal, however, would not prevent the applicant from applying afresh in accordance with law as he may be advised. Interlocutory applications stand disposed of accordingly.

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(K.K. Chawla)
Court Master

(D.D. Jindal)
Assistant Registrar